

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-20/(ND)/2018

In the matter of

Kakkar Complex Steels (P) Limited

....PETITIONER

Vs.

DB Engineering (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 09.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Vivek Malik, Advocate

For the Respondent/Corporate Debtor : Mr. Samar Singh Kachwaha,
Advocate

For the Intervener

:

ORDER

Learned Counsel for the petitioner is present and upon issue of notice to the Respondent Company, it is represented by Mr. Samar Singh Kachwaha, Advocate. On behalf of the respondent Company, time is sought for filing reply. It is also brought to the notice of this Tribunal that in view of the Order passed by the Hon'ble High Court of Delhi in relation to the arbitration proceedings pending before it, there is a stay in relation to Bank Account operations and hence payment is not able to be made. Be that as it may, let a detailed reply be filed by the respondent company as the respondent Company is disputed^{ing} the claim on facts as made by the petitioner.

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For this purpose, 10 days time is granted with an advance copy of the reply to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of one week thereafter.

Post the matter on 05.2.2018.


(R. VARADHARAJAY)
MEMBER (JUDICIAL)

Surjit
09.1.2018